

the right of Parliament, the right of the people of this country to catch hold of the perpetrators of the Constitutional impropriety in this country. Therefore, they must answer and if the answer they do not have, if they want to avoid Parliament, the people of this country will give the reply, and they have started already giving the reply. (*Interruptions*).

MR. DEPUTY-SPEAKER : The question is :

“That this House having taken into consideration the rulings of the Speaker of the House including the one on March 19, 1987 on the question of privilege and adjournment motions feels that by denying to the Members right to raise vital Constitutional and procedural issues and burning problems, the Speaker has ceased to command the confidence of all sections of the House and therefore resolves that he be removed from his office”.

The motion was negatived.

19.52 hrs.

PAPERS LAID ON THE TABLE—
CONTD.

Notification under Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

I beg to lay on the Table a copy of Notification No. 167/87-Customs (Hindi and English versions) published in Gazette of India dated the 15th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 364/85-Customs dated the 20th December, 1985 so as to reduce the basic customs duty on imported aluminium ingots from the existnig level of 35 per cent *ad valorem* to Rupees 3,700 per tonne which corresponds approximately to an *ad valorem* duty incidence of 20 per cent at current international prices, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-4185/87]

MR. DEPUTY-SPEAKER : The House stands adjourned to meet at 11.00 a.m. tomorrow.

18.53 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, April 16, 1987/ Chaitra 26, 1909 (Saka).